

SALUTE THE SOLDIER



Veer Balidani
CT/BUG
Nand Ram
4 Bn.
2-8-1962 To
28-3-1994



Veer Balidani
LNK/GD
Khushal Singh
4 Bn.
5-6-1960 To
28-3-1994

CENTRAL RESERVE POLICE FORCE
28 March 1994

Terrorists have often targeted police check posts, morchas, and camps. In one such attack, three personnel of E Coy, 4th Bn, were stationed at a morchha in Police HQ, Batmaloo. At 1245 hrs, a grenade was lobbed through a loophole, exploding inside and critically injuring the troops. Due to the crowded surroundings, retaliatory fire was not an option.

L/Nk Khushal Singh and Ct. (Bugler) Nand Ram were swiftly evacuated to Army Hospital, Srinagar, where they succumbed to their injuries, attaining martyrdom.



BORDER SECURITY FORCE
L/NK SATENDER KUMAR PANDEY
07.02.1966 – 28.03.1994

Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in Srinagar (J&K)



HC GYAN SINGH
24.01.1945 – 28.03.1994

Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in Kupwara (J&K)

ANDHRA PRADESH CAPITAL REGION DEVELOPMENT AUTHORITY (APCRDA)
Lenin Center, Governorpet, Vijayawada - 520 002 (A.P.)

NIT No. 119/ MAU61-ADMINIS(APWS)/3/2025-IS Dated: 27.03.2025

E PROCUREMENT SHORT TENDER NOTICE

NAME OF WORK/“APCRDA” Expression of Interest(EOI) for implementation and deployment of ICT Platform along with financial proposal for a period of 05 years.

The bid can be downloaded on AP e-procurement portal from 28.03.2025 to 04.04.2025 upto 14.00 Hrs. Due date for submission of Bid is 04.04.2025 upto 15.00 Hrs, Technical bid opening 04.04.2025 @16.00 Hrs. For further details Please refer to www.approcurement.gov.in and www.crda.ap.gov.in.

Sd/- Commissioner, APCRDA, Vijayawada

PUNJAB STATE POWER CORPORATION LIMITED

Regd. office: PSEB Head Office, The Mall, Patiala-147001.
Corporate Identity Number:U40109PB2010SGC033813
Website: www.pspcl.in (Contact no. 96461-20640)

Tender Enquiry no.: 1782/CS&HMMC/O&M/PC-2661 Dated: 26-03-2025

Chief Engineer/O&M (P&P Cell-I), GHTP, Lehra Mohabbat- 151111 Dist. Bathinda invites E-tender for the Procurement of Chromium Carbide Wear Resistant Plate for Chutes and Hoppers of Conveyor System. Quantity as per NIT. For detailed NIT & tender Specification please refer to <https://eproc.punjab.gov.in> from 26-03-2025 from 17:00 hrs. Onwards.

Note: Corrigendum and addendum, if any will be published online at <https://eproc.punjab.gov.in> only.

No. 43019PB GHTP24/25

कार्यालय अधीक्षण अभियंता,
जन स्वा. अभि. विभाग, वृत्त बीकानेर

Email ID-shephdhn@gmail.com Contact No. 0151-2226454

क्रमांक: 12285 दिनांक: 21-3-2025

इस कार्ययोजना की सीधी सूचना संख्या 3/2024-25, को दिनांक 23.03.2025 को खोला 02.00 बजे तक अनिवार्य श्री जयकांत दिनांक 25.03.2025 को 04.00 बजे अनिवार्य अनिवार्य जारी है. ये निम्नानुसार संशोधन किया जाता है:-			
क्र. स.	संशोधन	संशोधन (यदि जारी है)	संशोधन (यदि जारी है)
1	Scope of work (The scope of work under this Contract also includes clauses as under: Point No. J)	Completion of Sub Order Work- Not with standing the overall duration of the contract, the contractor shall ensure that any work assigned through sub order is completed within a period of 30 days from the date of issuance of respective sub order. Failure to adhere to this time line may result in penalties as seemed fit by EIC.	Deleted
2	INSTRUCTIONS TO BIDDERS (ITB) Point No. 22	The Contractor shall drill and commission the tubewell in all respect within 15 days after pin pointing of proposed tubewell irrespective of release of power connection.	The Contractor shall drill and commission the tubewell in all respect within 15 days after pin pointing of proposed tubewell after pin pointing of proposed tubewell. Defect liability Period shall start after successful commissioning of Tubewell.
2	Dates	Last date of Bid Submission: 25.03.2025 upto 02.00 PM Date of Opening of Bid: 25.03.2025 at 04.00 PM	Last date of Bid Submission: 01.04.2025 upto 02.00 PM Date of Opening of Bid: 01.04.2025 at 04.00 PM
शेष सीटी एवं ज्ञेय जानकारी देखें।			
इसका/अधीक्षण अभियंता जन. स्वा. विभाग, अभि. विभाग वृत्त बीकानेर			
DIPR/C/4286/2025			

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
CIN No. U67190MH2008PLC187552.
Contact No. (022) 61827414, (022) 61827375

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited**, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
TCHHL06 39000100 089944	MR. SURAJ SURYAKANT KUMBHAR MR. SURYAKANT SHANKAR KUMBHAR	As on 09-01-2025 an amount of Rs.19,80,791/- (Rupees Nineteen Lakh Eighty Thousand Seven Hundred and Ninety One Only) & 09-01-2025	27.02.2025

Description of Secured Assets/Immovable Properties :- Schedule –A All that piece and parcel of land bearing Plot No. 26 having area measuring 540.4 Sq. Mtr. as per CTS and area measuring 528.25 Sq. Mtr. as per 7/12 out of which eastern side Plot area measuring 270.2 Sq. Mtr. as per CTS and area measuring 264.12 Sq. Mtr. as per 7/12 extract having CTS No. 7553, situated on Survey No. 386/1 New, 639 Old in Mascamhas Colony, situated at Village Talegaon Dabhade, Tal. Maval, Dist. Pune, and within the limits of Registration Dist. Pune and Sub-Registration Maval and within the limits of Talegaon Dabhade Municipal Council, and which is bounded as follows :- On or towards East : CTS No. 7552, On or towards West : Remaining part of Plot No. 26 and CTS No. 7553, On or towards South : CTS No. 7554, On or towards North : Road. Schedule – B A Flat bearing No. 302 at the Third Floor, in the scheme known as "Crystal Nest" being constructed at the land more particularly described in Schedule I, hereinabove written and the said Flat Salable area is measuring 585 Sq. Ft. equivalent to 54.36 sq. Mtr. (carpet area is measuring 390 Sq. Ft.).

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The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited**, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
TCHHL06 39000100 089944	MR. SURAJ SURYAKANT KUMBHAR MR. SURYAKANT SHANKAR KUMBHAR	As on 09-01-2025 an amount of Rs.19,80,791/- (Rupees Nineteen Lakh Eighty Thousand Seven Hundred and Ninety One Only) & 09-01-2025	27.02.2025

Description of Secured Assets/Immovable Properties :- Schedule –A All that piece and parcel of the property bearing Flat No. 303 measuring area 510 Sq. Ft.47.39 Sq. Mtrs. On Third Floor in the Building known as "Sakshi Apartment" constructed on the land bearing Grampanchayat Milikat No. 0229 situated at village Kondhawe Dhavade, Tal. Haveli, Dist. Pune.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
9591946	MR. VISHAL PASTE	As on 08-01-2025 an amount of Rs.1378230/- (Rupees Thirteen Lakh Seventy Eight Thousand Two Hundred Thirty Only) & 08-01-2025	26.03.2025

Description of Secured Assets/Immovable Properties :- Schedule –A All that piece and parcel of the property bearing Flat No. 303 measuring area 510 Sq. Ft.47.39 Sq. Mtrs. On Third Floor in the Building known as "Sakshi Apartment" constructed on the land bearing Grampanchayat Milikat No. 0229 situated at village Kondhawe Dhavade, Tal. Haveli, Dist. Pune.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
TCHHL02 82000100 320553 & TCHIN028 20001003 21152	MR. ROHAN GOVIND CHANDWANI & MRS. DAKSHA ROHAN CHANDWANI & MR. GOVIND FERJUMAL CHANDWANI	As on 07-01-2025 an amount of Rs.7634369/- (Rupees Seventy Six Lakh Thirty Four Thousand Three Hundred Sixty Nine Only) & 07-01-2025	24.03.2025

Description of Secured Assets/Immovable Properties :- Schedule –A All that piece and parcel of the property bearing CTS No. 875 A/4B/2 measuring 77.7 Sq. Mtrs. Situated in C Ward, within the limits of Municipal Corporation, Kolhapur.

Date: 28/03/2025
Place: Pune, Kolhapur

Sd/-
Authorised Officer
For Tata Capital Housing Finance Limited

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OFFICE OF THE PRINCIPAL, RNT MEDICAL COLLEGE & CONTROLLER ASSOCIATED GROUP OF HOSPITALS, UDAIPUR (RAJ.)

No. RNT/Pur-I/E-16/(e-Tendering Proc)/2024-25/1023 Dated: 21.03.2025

Notice Inviting Bid No. 27/2024-25 (e-Tender)

Bids for Medical Equipments are invited from interested bidders upto Date:- 21.04.2025 Time: 10.30 AM. Other particulars of the bid may be visited on the procurement (<http://eproc.rajasthan.gov.in>, <http://sppp.raj.nic.in>) of the state.

UBN-MCU2425GLOB00294

Sd/-
(Dr. Vipin Mathur)
PRINCIPAL & CONTROLLER

DIPR/C/4289/2025

बैंक ऑफ बड़ोदा Bank of Baroda

Wai Branch : 1171- Bramhanshahi, Near Civil Hospital, Wai, Dist Satara-412803
Email: WAI@bankofbaroda.com

Possession Notice (For Immovable property only)

Whereas The undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 10.01.2025 calling upon the Borrower Mr. Tanaji Shankarrao Gadhave Proprietor of M/s. Tanaji Shankarrao Gadhave and Mr. Dhnanajay Shankarrao Gadhave and Mrs. Sharada Shankarrao Gadhave (Mortgagors/Guarantors) to repay the amount mentioned in the notice being Rs.1,54,08,771.35 (Rupees One Crore Fifty Four Lakhs Eight Thousand Seven Hundred Seventy One and paise thirty five only) plus unapplied interest within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of Section 13 of the said Act read with Rule 8 of the security interest (Enforcement) rule on this 26th day of March 2025

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Bank of Baroda for an amount of Rs. 1,54,08,771.35 (Rupees One Crore Fifty Four Lakhs Eight Thousand Seven hundred Seventy One and paise thirty five only) plus unapplied interest from 10.01.2025 at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub section 8 of the section 13 in respect of time available to redeem the secured assets.

(Description of the Immovable Property)

Property situated at CTS No 911 at Dharampur, Wai, and Taluka Wai Dist: Satara, area of property measuring about 405.5 sq. mtrs. and 352.84 Sq. mtrs constructed area (Building), within the limits of Registration District Satara, Sub Registration District Wai, District - Wai and bounded as under:-

East : CTS No.912 E, 912, 912A South : Road
West : CTS No. 910,910/1 North : Agri Landed Property owned by Mr. Dagade

(Description of the Immovable Property)

Commercial Shop No. GF- 07, situated at CTS No 726 at Dharampur, Wai, Taluka Wai Dist: Satara, measuring about 10.83 sq. Mtrs. (116.57 Sq.ft) within the limits of Registration District Satara, Sub Registration District Wai, District - Wai and bounded as under:-

East : Shop No. GF-6 South : CTS 716/1A to 725
West : CTS No. 715 and Open Space North : CTS No. 727

Date: 26.03.2025 Authorised Officer
Place: Wai Bank of Broda

Form No. 3
(See Regulation-13(1)(a))

Debts Recovery Tribunal, Pune
Unit No. 307 to 310, 3rd floor, Kakade Biz Icon Building, Shivaji Nagar, Pune-411005.

Case No. OA/393/2021
Summons under sub-section (4) of Section 19 of the Act, read with sub-rule (a) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

BANK OF BARODA Exh No.: 10752
VS
MOHAN MOTE

To,
(1) **MR. PRASHANT PRAKASH NIKAM, PROP. SHREE VENKATHEE FOOD AND AGROTECH PROCESSING COLD STORAGE**
GAT No. 215/1B, CHINCHANI ROAD, TAL. TASGAON, SANGLI, MAHARASHTRA-416416

SUMMONS

WHEREAS, OA/393/2021 was listed before Hon'ble Presiding Officer / Registrar on 07/01/2025.

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 51,90,132/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before the Registrar on **01/04/2025 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date : 07/02/2025.

Sd/-
Signature of the Officer Authorised to Issue summons
I/C Registrar,
DEBTS RECOVERY TRIBUNAL, PUNE

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
एक परिवार एक बैंक

Zonal Office : Kolhapur (Legal Department)
Mahabank Bldg., Kawala Naka, Kolhapur - 416001
Ph.: 0231-2533412/14 e-mail : legal_kol@mahabank.co.in

Possession Notice (Appendix IV, Rule-8(1))

Whereas the undersigned being the Authorized Officer of **Bank of Maharashtra** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Sub Section (12) section 13 read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated as mentioned below calling upon the following Borrowers to repay the amounts mentioned in the demand notices within 60 days from the date of receipt of the said Notice.

The Borrower/s having failed to repay the amount, Notice is hereby given to the Borrower/s and the Public in general that the undersigned has **taken possession** of the properties described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on the dates mentioned below.

The Borrowers in particular and the Public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Bank of Maharashtra** for the amounts mentioned herein below The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Sr. No.	Name & Branches of the Borrowers	Outstanding Amount in Rs.	Date of Demand Notice	Date of Possession
1	Branch : Bambavade Borrower/s : Mr. Sadashiv Vishnu Patil & Others	Rs. 5,51,979/- plus interest @ 9.65 % per annum on monthly rests w.e.f. 21.01.2025	20.01.2025 25.03.2025	
Description of the Immovable Property : All piece and parcel of land bearing G P Milkat No. 632/2 measuring 1500 Sq. Ft. and building standing thereon, situated at Village Salashi, Tal. Shahuwadi, Dist. Kolhapur. • CERSAID: 200119782651..				
2	Branch : Kirloskar Borrower/s : M/s. Abid Engineering Work, Through its Prop. Mr. Abid Abbas Mujawar & Others	Rs. 21,96,632/- plus interest @ applicable rate per annum on monthly rests w.e.f. 23.01.2025	22.01.2025 26.03.2025	
Description of the Immovable Property : All piece and parcel of industrial land bearing Gat No. 897, area measuring 1800 Sq. Mtrs along with industrial shed bearing G P Milkat No. 910 admeasuring 3542 Sq. Ft. Owned by Mr. Abid Abbas Mujawar, Mr. Riyaj Abbas Mujawar, Mr. Ayyaj Abbas Mujawar & Mr. Fayyaj Abbas Mujawar, situated at Village Sawantpur Vasahat, Tal. Palus, Dist. Sangli. • CERSAID: 200013536160.				
3	Branch : Salvan Borrower/s : Mr. Chandrakant Ganpatil Kamble & Others	Rs. 11,47,531/- plus interest @ 9.20 % per annum on monthly rests w.e.f. 14.01.2025	13.01.2025 27.03.2025	
Description of the Immovable Property : All pieces and parcel of land bearing G P Milkat No. 504 and construction made thereon situated At Post Karanjiphen, Tahsil Panhala Dist. Kolhapur and bounded On the East by Property of Shripati Babu Kamble; On the West by Property of Mr. Ganu Kamble; On the South by Property of Ganpati Babu Kamble & On the North by Road. • CERSAID: 200121592742.				
4	Branch : Salvan Borrower/s : M/s. Laxmi Traders, Through its Prop. Mr. Mohanlal Hirji Patel & Others	Rs. 8,25,729 plus interest @ 9.80 % per annum on monthly rests w.e.f. 31.05.2024	31.05.2024 27.03.2025	
Description of the Immovable Property : Commercial Shop, bearing No.1 admeasuring 16.84 Sq. Meters super built up area situated on the ground floor of the building known as "Kamalshree Apartment", C.S. No. 984/KH, Ward "E", Shahupuri 7th Lane, Kolhapur, within the limits of Kolhapur Municipal Corporation. • CERSAID: 200082482865				

Chief Manager & Authorized Officer,
Bank of Maharashtra, Kolhapur Zone

बैंक ऑफ बड़ोदा Bank of Baroda

Solapur Main Branch, Chatl Galli, P.O.Box No. 101, Solapur, Dist. Solapur- 413 304
E-mail: shoplap@bankofbaroda.com.

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 09/01/2025** calling upon the Borrower **Mrs. Nilofar Malnoddin Bagwan** and Co-Borrower **Mr. Malnoddin Vajirsab Bagwan** to repay the amount mentioned in the notice being **Rs.33,61,812/- (Rupees Thirty Three Lakhs Sixty One Thousand Eight Hundred Twelve Only) + Interest Reversed + Unapplied interest + other charges (if any)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has **taken Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this **25th day of March of the year 2025**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount **Rs. 33,61,812/- (Rupees Thirty Three Lakhs Sixty One Thousand Eight Hundred Twelve Only) + Interest Reversed + Unapplied Interest + other charges (if any)**

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property

Residential Flat property bearing City Sy. No. 10389A/33+34/B, TP Scheme No.1, Final Plot No.35 as per onlne property extract of its CTS Number, Final Plot No.35/33/B total admeasuring 398.30 sq.mtrs out of this on 2nd Floor, Flat No.8 having its carpet area admeasuring 33.82 sq.mtrs and build up areadmeasuring 52.12 sq.mtrs, known as "Gutikonda Complex" Apartment situated at New Pachcha Peth, Solapur within the limits of Solapur Municipal Corporation belonging to Mrs. Nilofar Mainoddin Bagwan. **Boundaries:East : Passage & Final Plot No.5, West : Sub Plot No.35/25, South : Duct, North : Open Space.**

Date: 25/03/2025
Place: Solapur

(Sudhshta Kumar)
Chief Manager & Authorized Officer
Bank of Baroda, Solapur Main Branch

Altum Credo HOME FINANCE PVT. LTD.
Regd. Office: Floor No. 7, Kalpataru Infinita, Wakdevadi, Solapur, Shivajinagar, Pune - 411005, MAHARASHTRA (INDIA).

APPENDIX IV - POSSESSION NOTICE (For Immovable Property)

The undersigned being the authorized officer of Altum Credo Home Finance Pvt Ltd, (ACHFL), Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act, 2002") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Enforcement Rules"). Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Co-Borrower(s) and Guarantor(s) (collectively referred to as the "**Borrowers**") mention herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to Borrowers and the public in general that the under signed has taken symbolic / physical possession of the property described herein below in superize of powers conferred upon him under Sub-section(4) of Section 13 of the said act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in receipt of time available, to redeem the secured assets. The borrowers in particular and the public in general are hereby caution not to deal with the property and any dealings with the property will be subject to the charge of ACHFL for an amount mention herein under with the interest thereon.

Name of Borrower(s) / Co-Borrower(s) & Guarantor(s) Loan A/c No.	Date of Demand Notice & Amount (in Rs.)	Date of Possession
1) Siddharam Bharat Tondikatti (Applicant) 2) Bharat Vitthoba Tondikatti (Co-applicant) 3) Shantabai Bharat Tondikatti (Co-applicant) LAN : S163208000004	10-01-2025 Rs. 5,66,825/- (Rupees Five Lakh Sixty Six Thousand Eight Hundred Twenty Five Only) NPA: 29-12-2024	26-03-2025
Description of Secured Asset: Resedential Land Property Grampanchayat Milkat No. 820 Takali, South Solapur Maharashtra - 413008 its area Admeasuring 800 sq.foot situated at village Takali, Tal South Solapur, Dist Solapur, comes with in the local limits of Grampanchayat of village Takali and comes with Jurisdiction of the office of the jurisdiction of office of the sub registrar South Solapur On and Towards East: Road On and Towards West: Dhonduba Kumbhar On and Towards South: Ravi Kondode On and Towards North: Nagesh Bagale		
1) Yaliavva Shrishail Dudhabhate (Applicant) 2) Shrishail Ramanna Dudhabhate (Co-applicant) LAN : S163202000058	10-01-2025 Rs. 5,60,076/- (Rupees Five Lakh Sixty Thousand Seventy Six Only) NPA: 29-12-2024	26-03-2025
Description of Secured Asset: Resedential land property grampanchayat Milkat No. 775 Takali, South Solapur Maharashtra - 413008 its area Admeasuring 900 sq.foot situated at village Takali, Tal South Solapur, Dist Solapur, comes with in the local limits of grampanchayat of village takali and comes with jurisdiction of the office of the jurisdiction of office of the sub registrar South Solapur On and Towards East: Road On and Towards West: Road On and Towards South: Bhimashankar Chhangpande On and Towards North: Irrana Bhalekar		
STATUTORY NOTICE TO BORROWERS / CO-BORROWERS AND GUARANTORS Borrower(s) / Co-Borrower(s) and Guarantor(s) are hereby put to caution that the property may be sold at any time hereinafter by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (interest) Enforcement Rules, 2002.		
Date: 28.03.2025 Place: Solapur	Sd/- Authorised Officer Altum Credo Home Finance Pvt. Ltd. (ACHFL)	

RAJASTHAN RAJYA VIDYUT PRASARAN NIGAM LIMITED

NOTICE INVITING e-Bids
SE (PROC - II)/NIB-13/2024-25/BN-9016002432

Online e-bids are invited from interested bidders (OEM / Authorised dealer) for Purchase of Distance & Differential relay for 220 kV & 132 kV C & R panels (BN-9016002432, UBN- VPN2425GLOB0803813). The detailed NIB and Bid document /specification are available for viewing/downloading on the website <http://eproc.rajasthan.gov.in>, <http://sppp.rajasthan.gov.in>. Details of NIB are available on website energy.rajasthan.gov.in/rvrvpn. Any extension in bid submission/opening date (if any) will be floated/uploaded on <http://eproc.rajasthan.gov.in>; energy.rajasthan.gov.in/rvrvpn & <http://sppp.rajasthan.gov.in> only.

Raj.Samwad/C/24/14031 RRVPN/TR-6736/2025 Superintending Engineer (Proc.-II)

PUBLIC NOTICE

This is to inform that the construction Project by **M/s. Muttha Towers II Pvt. Ltd.** address:- S. No. 103/127, CTS No. 1975, Sub Plot A, Nagar Road, Yerwada, Dist - Pune, State - Maharashtra has received Excavation Order for MSEB Cable line connection from The Office of Chief Engineer (Road), Pune Municipal Corporation, Shivajinagar, Pune - 05 and copy of the Excavation Order is available with and can be seen at the Office of Chief Engineer (Road), Pune Municipal Corporation, Shivajinagar, Pune-05.

Sign.
M/s. Muttha Towers II Pvt. Ltd.

राजस्थान युवा बोर्ड
(युवा कल्याण एवं लोक रक्षण, कल्याण, राजस्थान), बर्खास्त कर्मचारी सेवानिवृत्ति, प्रस्ताव, का, कल्याण सेवानिवृत्ति 041-2744469

क्रमांक : 1 (ए/37)सी/2022/पार्ट 11-2025 रायपुर, दिनांक - 26/03/2025

अल्पकालीन ई-निविदा सूचना संख्या 08/2024-25 भोजन एवं आवास व्यवस्था

राज्य सरकार को निम्न को अध्ययनीय एक वर्ष की अवधि के लिए राजस्थान प्रदेश के 100 युवक-युवतियों के लिए दिल्ली में विभिन्न कोचिंग एवं कैम्पिंग कालनस्तिंग हेतु युवाओं को भोजन एवं आवास की कैम्पिंग सुविधा देने हेतु दाय, प्रतिष्ठित व अनुभवी कर्म/संस्था/कम्पनी से निविदाएं प्रपत्र में अल्पकालीन ई-निविदा सूचना संख्या 08/2024-25, दिनांक 26.03.2025 से 07.04.2025 को दोपहर 2.00 बजे तक निविदाएं आमंत्रित की जाती हैं। निविदा संबंधित पूर्ण विवरण राजस्थान युवा बोर्ड, जयपुर की वेबसाइट